GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14 (28)/LA-2006 Dated the January, 2009

To

The Joint Secretary (GAD),
General Administration Department,
Government of NCT of Delhi,
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

Subject: **Gazette Notification of the Delhi Prevention of Defacement of Property Act, 2007 (Delhi Act 1 of 2009)**

I am directed to forward herewith two copies of the above notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV) – Extra-Ordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon it is received from the press.

Keep it on record. One copy may be sent to ALO.

Sh. Vinod.

Yours faithfully,

Encl: As above

SLA/20 30/1/09

(Savita Rao)
Joint Secretary (Law)

No. F.14 (28)/LA-2006/LClaw/42-51 Dated the 29th January, 2009

Copy together with the copy of enclosures forwarded for information and necessary action to: -

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi.
3. The Pr.Secretary to Lieutenant Governor, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt.of NCT of Delhi, Delhi Secretariat, New Delhi.
5. Pr.Secretary (U.D), Govt.of NCT of Delhi, Delhi Secretariat, 9th Level, C-Wing, New Delhi.
6. The Secretary (GAD), Govt.of NCT of Delhi, Delhi Secretariat, 2nd Level, A-Wing, New Delhi.
7. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
8. The OSD to Chief Secretary, Govt.of NCT of Delhi, Delhi Secretariat, New Delhi.
9. Sh. N.G. Goswami, Legislative Counsel, Law Department, Delhi Secretariat, New Delhi.

(Savita Rao)
Joint Secretary (Law)

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE – EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(28)/LA-2006/ 1claw/42-51 **Dated the** 29th **January, 2009**

NOTIFICATION

F.14(28)/LA- The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 17th January, 2009 and is hereby published for general information:-

"The Delhi Prevention of Defacement of Property Act, 2007
(Delhi Act 1 of 2009)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 31st March, 2008)

[17th January, 2009]

An Act to provide for the prevention of defacement of properties and for matters connected therewith or incidental thereto in the National Capital Territory of Delhi.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-ninth Year of the Republic of India as follows: -

1. Short title, extent and commencement. – (1) This Act may be called the Delhi Prevention of Defacement of Property Act, 2007.

(2) It extends to the whole of the National Capital Territory of Delhi.

(3) It shall come into force on such date as the Lieutenant Governor of the National Capital Territory of Delhi may, by notification in the Official Gazette, appoint.

DVS

2. Definitions. – In this Act, unless the context otherwise requires, -

(a) "defacement" includes impairing or interfering with the appearance or beauty, damaging, disfiguring, spoiling or injuring in any other way whatsoever and the word "deface" shall be construed accordingly;

(b) "Lieutenant Governor" means the Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 and designated as such under article 239 AA of the Constitution;

(c) "property" includes any building, hut, structure, wall, tree, fence, post, pole or any other erection;

(d) "writing" includes printing, painting, decoration, lettering, ornamentation etc., produced by stencil.

3. Penalty for defacement of property. – (1) Whoever defaces any property in public view by writing or marking with ink, chalk, paint or any other material except for the purpose of indicating the name and address of the owner or occupier of such property, shall be punishable with imprisonment for a term which may extend to one year, or with fine which may extend to fifty thousand rupees, or with both.

(2) Where any offence committed under sub-section (1) is for the benefit of some other person or a company or other body corporate or an association of persons (whether incorporated or not), then, such other person and every president, chairman, director, partner, manager, secretary, agent or any other

officer or persons concerned with the management thereof, as the case may be, shall, unless he proves that the offence was committed without his knowledge or consent, be deemed to be guilty of such offence.

(3) The aforesaid penalties will be without prejudice to the provisions of section 425 and section 434 of the Indian Penal Code, 1860 (45 of 1860) and the provisions of the relevant Municipal Acts.

4. Composition of offences. – (1) Any offence of defacement whether committed before or after the commencement of this Act punishable under section 3, may either before or after the institution of the prosecution, be compounded by such officers or authorities and for such amount as the Government may, by notification in the official Gazette, specify in this behalf.

(2) Where an offence has been compounded under sub-section (1), the offender, if in custody, shall bedischarged and no further proceedings shall be taken against him in respect of such offence.

5. Offence to be cognizable. – An offence punishable under this Act shall be cognizable.

6. Power of the Lieutenant Governor to erase writing, etc. – Without prejudice to the provisions of section 3, it shall be competent for the Lieutenant Governor to take such steps as may be necessary for erasing any writing, freeing any defacement or removing any mark from any property.

7. Act to override other laws. – The provisions of this Act shall have effect notwithstanding anything to the contrary contained in any other laws for the time being in force:

Provided that the provisions of this Act shall not be applicable to advertisements displayed at duly authorized public spaces for advertising by appropriate authorities.

8. Repeal and savings. – On the day on which the Delhi Prevention of Defacement of Property Act, 2007 comes into force, the West Bengal Prevention of Defacement of Property Act, 1976 (Bengal Act No.21 of 1976) as extended to the National Capital Territory of Delhi shall cease to have effect except in respect of things done or omitted to be done before the commencement of this Act."

DVS

SRao

(Savita Rao)
Joint Secretary (Law)

(दिल्ली राजपत्र (असाधारण) के भाग – 4 में प्रकाशनार्थ)
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
विधि, न्याय एवं विधायी कार्य विभाग
8वां तल, सी विंग, दिल्ली सचिवालय, नई दिल्ली ।

संख्या फा 14/28/एल.ए.–2006/एल०एसी०जी/42-51 दिनांक 29 जनवरी, 2009

अधिसूचना

संख्या फा0 14/28/एल.ए.–2006/ – भारत के राष्ट्रपति की दिनांक 17 जनवरी, 2009 को मिली अनुमति के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा पारित निम्नलिखित अधिनियम जनसाधारण की सूचनार्थ प्रकाशित किया जाता है :–

"दिल्ली संपति विरूपण रोकथाम अधिनियम, 2007
(2009 का दिल्ली अधिनियम संख्या 01)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा दिनांक 31 मार्च, 2008 को यथापारित)
(17 जनवरी, 2009)

राष्ट्रीय राजधानी क्षेत्र दिल्ली में संपतियों के विरूपण की रोकथाम तथा उससे संबंधित मामलों अथवा आनुषंगिक मामलों की व्यवस्था करने के लिए अधिनियम

भारत गणराज्य के उनसठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

1. संक्षिप्त शीर्षक, विस्तार एवं प्रारंभ .– (1) इस अधिनियम का संक्षिप्त नाम दिल्ली संपति विरूपण रोकथाम अधिनियम, 2007 है ।

   (2)यह समस्त राष्ट्रीय राजधानी क्षेत्र दिल्ली में विस्तारित है ।

   (3)यह उस तारीख से प्रभावी होगा जो राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल सरकारी राजपत्र में अधिसूचना द्वारा नियत करें ।

2. परिभाषाएं.– इस अधिनियम में जब तक संदर्भ से अन्यथा अपेक्षित न हो,–

   (क) "विरूपण" में किसी भी तरीके से रूप अथवा आकार को बिगाड़ना अथवा उसे विरूपित करना, क्षति पहुंचाना, विकृत करना, खराब करना या किसी भी तरीके से हानि पहुंचाना सम्मिलित है तथा "विरूप" शब्द का तद्नुसार अर्थ लगाया जायेगा,

   (ख) "उपराज्यपाल" का अर्थ है अनुच्छेद 239 के अधीन राष्ट्रपति द्वारा नियुक्त राष्ट्रीय राजधानी क्षेत्र दिल्ली का उपराज्यपाल तथा संविधान के अनुच्छेद 239 क क के अधीन यथा नामोदिष्ट,

   (ग) "सम्पति" में कोई भवन, कुटिया, ढाँचा, दीवार, वृक्ष, बाड़, पोस्ट, खंबा या अन्य कोई निर्माण सम्मिलित हैं,

   (घ) "लेखन" में स्टेन्सिल द्वारा प्रस्तुत छपाई, चित्रकारी, सजावट, अक्षरांकण, अलंकरण इत्यादि सम्मिलित हैं,

3. **संपति विरूपण के लिये अर्थदण्ड, – (1) जो भी व्यक्ति सार्वजनिक मत में किसी संपति को लिखकर अथवा स्याही, चॉक, पेन्ट या किसी अन्य सामग्री से किसी प्रकार से संपति का विरूपण करता है ऐसी संपति के मालिक अथवा अधिभोगी का नाम तथा पता दर्शाने के उद्देश्य के अतिरिक्त , एक वर्ष के कारावास की सजा अथवा अर्थदण्ड जो पचास हजार रूपये तक बढ़ाया जा सकता है अथवा दोनों सजा का भागी होगा ।**

   (2) जहां उपधारा (1) के अधीन किया गया कोई अपराध किसी अन्य व्यक्ति अथवा कंपनी या अन्य निकाय निगमित अथवा व्यक्तियों की एसोसिएशन (निगमित हो अथवा नहीं) के लाभार्थ किया गया है उस स्थिति में ऐसा अन्य व्यक्ति तथा प्रत्येक सभापति, अध्यक्ष, निदेशक, साझेदार, प्रबंधक, सचिव, एजेन्ट या अन्य कोई अधिकारी अथवा उसके प्रबंधन से संबंधित अन्य व्यक्ति जैसी भी स्थिति हो, जब तक यह प्रमाणित नहीं कर देता कि अपराध उसकी जानकारी अथवा सहमति के बिना किया गया है, उसे ऐसे अपराध का अपराधी समझा जायेगा ।

   (3) पूर्वोक्त दण्ड भारतीय दण्ड संहिता 1860 (1860 का 45) की धारा 425 एवं धारा 434 के उपबंधों तथा सम्बद्ध नगर निगम अधिनियम के उपबंधों के प्रतिकूल नहीं होंगे ।

4. अपराधों का प्रशमन.— (1) विकृत / विरूप करने का कोई अपराध—चाहे इस अधिनियम के प्रारम्भ होने से पहले या बाद में किया गया हो, धारा 3 के अन्तर्गत दण्डनीय होगा, चाहे यह अभियोग चलाने से पूर्व या बाद में हो सकता है, ऐसे अधिकारियों या प्राधिकरणों द्वारा समाधान शुल्क से समाधान होगा और उतनी राशि के लिये होगा जितनी राशि सरकार, इस संबंध में सरकारी राजपत्र में अधिसूचना द्वारा विनिर्दिष्ट कर सकती हो ।

(2) जब कोई अपराध उपधारा (1) के अन्तर्गत समाधान शुल्क से समाधान कर लिया गया हो तब यदि अपराधी अभिरक्षा में है तो उसे छोड़ दिया जायेगा और ऐसे अपराध के संबंध में उसके विरूद्ध किसी प्रकार की आगामी कार्यवाही नहीं की जायेगी ।

5. संज्ञेय अपराध.— इस अधिनियम के अन्तर्गत दण्डनीय कोई अपराध संज्ञेय होगा ।

6. लिखित इत्यादि को रगड़ कर मिटाने के लिये उपराज्यपाल की शक्ति.— उपधारा 3 के उपबंधों की प्रतिकूलता के बिना उपराज्यपाल किसी लिखित को रगड़कर मिटाने या किसी सम्पति से किसी विरूपण को हटाने या किसी चिन्ह को हटाने के लिये यथावश्यक कदम उठाने के लिये सक्षम होंगे ।

7. अन्य कानूनों पर अधिनियम अभिभावी.— इस अधिनियम के उपबंध तत्समय प्रवृत किसी अन्य कानून में निहित प्रतिकूलता के होते हुये भी प्रभाव डालेंगे:

शर्त यह है कि इस अधिनियम के उपबंध उपयुक्त प्राधिकरणों द्वारा विज्ञापन के लिये विधिवत् प्राधिकृत स्थानों पर प्रदर्शित विज्ञापनों पर लागू नहीं होंगे ।

8. निरसन तथा बचाव.— जिस दिन से दिल्ली सम्पति विरूपण रोकथाम अधिनियम, 2007 प्रभावी होगा, उस दिन से दिल्ली राष्ट्रीय राजधानी राज्य दिल्ली में यथा विस्तारित पश्चिम बंगाल सम्पति विरूपण रोकथाम अधिनियम, 1976 (1976 का बंगाल अधिनियम 21) इस अधिनियम के प्रारम्भ होने से पूर्व की गई बातें या किए जाने के लिये हटाई गई बातों को छोड़कर प्रभावी नहीं रहेगा । "

सविता राव

(सविता राव)
संयुक्त सचिव (विधि)